

Central Administrative Tribunal
Principal Bench: New Delhi

CP 119/97 in MA 1556, 1732/97
in
OA 2626/92

New Delhi, this the 4th day of August, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J)
Hon'ble Shri K. Muthukumar, Member (A)

1. OP Sharma s/o Late Sh. B.D. Sharma,
r/o H.No. 160-161,
Mohalla Gurhai, Circular Road,
Shahdara, Delhi.
2. Chandra Pal s/o Hulashi Ram,
r/o C-53/3, Gamari Extn.
Delhi.
3. Sadhu Ram s/o Jagar Ram
r/o Sec. 8, Qr. No. 869,
R.K. Puram, New Delhi.
4. Vas Devi Nagpal w/o O.P. Nagpal,
Research Investigator Gr. I
Directorate of Economics &
Statistics, Ministry of Agriculture,
New Delhi.
5. Gulshan Jit Singh s/o Inder Singh,
Research Investigator Gr. I
Directorate of Economics &
Statistics, Ministry of Agriculture,
New Delhi.
6. Om Prakash Mathur s/o G.C. Mathur,
Technical Assistant,
Directorate of Economics &
Statistics, Ministry of Agriculture,
New Delhi.
7. Mrs. Usha Saxena w/o S.K. Saxena,
Research Investigator Gr. I
Directorate of Economics &
Statistics, Ministry of Agriculture,
New Delhi.
8. K.B.S. Nigam s/o late M.S. Nigam,
r/o RZ-8B/225 P Block,
Vishwa Karma Nagar,
West Sagarpur,
New Delhi.
9. Jai Dev Nagia s/o Vasdev Nagia,
r/o 12/8, Punjabi Bagh, East,
New Delhi.

....Petitioners

(By Advocate: Shri B.S. Mainee)

-versus-

1. Shri K.Rajan,
Secretary(A&C),
Ministry of Agriculture & Cooperation,
Krishi Bhawan,
New Delhi.

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2. Dr. G.S.Ram,
Economic & Statistical Advisor,
Directorate of Economics & Statistics,
Room No. 152, Krishi Bhawan,
New Delhi. ...Respondents

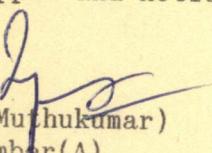
(By Advocate: Shri K.R.Sachdeva)

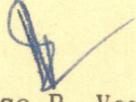
O R D E R (ORAL)
[Dr. Jose P. Verghese, Vice-Chairman (J)]

The order complained against has been stated to have been complied with and the new seniority list is annexed alongwith the reply with the appropriate orders passed in this behalf. Counsel for the petitioners states that he has not received a copy of the reply but the same has now been handed over in the court itslef. It was also stated that the compliance has not been forthcoming within the time limit granted by this court. Counsel appearing on behalf of the respondents brought to our notice that further extension had been given till 31.7.1997 and this fact figures in the reply too.

We have persued the reply and we are satisfied that substantial compliance of our orders has been done and the petitioners are given liberty to re-agitate any issue which is still, according to them, undone, if and when cause of action arises in accordance with law.

With these the contempt of courts proceedings are dropped and notices discharged.


(K. Muthukumar)
Member(A)
naresh


(Dr. Jose P. Verghese)
Vice-Chairman (J)